

14/9/94

Hon.Mr. S.Das Gupta, A.M.
Hon.Mr. J.S. Dhaliwal, J.M.

None for the applicant. Sri C.S. Singh appearing on behalf of the respondent submits that relief prayed for in this application has already been given to the applicant and, therefore, the case has become infructuous. It is ^{out} find from the O.A. that substantive relief prayed for are:

1. to promote the applicant on the post of Accounts Officer within the specified period fixed by this Tribunal.
2. to pay the difference of salary of promotion to the applicant w.e.f. the date when the promotion of the applicant became due and the juniors to the applicant have been promoted.

In the misc.application no.660/94, which has been filed by the respondents it is stated that the applicant has already been promoted to the post of Accounts Officer after being considered fit for promotion by the duly constituted D.P.C.

We are of the view that relief claimed by the applicant has substantially been given to him ^{if} and he has further grievance then he ^{should have} vigorously pursued the same.

On the last 3 occasions applicant has failed to appear. It seems that he has lost interest in pursuing the case. In view of this, the case is dismissed both in view of ^{being} infructuous and also in default.

J.M.

A.M.